an>

Title: Discussion on the motion for consideration of the Mines and Minerals (Development and Regulation) Amendment Bill, 2016.

खान मंत्री तथा इस्पात मंत्री (श्री नरेन्द्र सिंह तोमर): माननीय सभापति महोदय, मैं प्रस्ताव करता हूँ कि

" खान और खनिज (विकास और विनियम) अधिनियम, 1957 का और संशोधन करने वाले विधेयक पर विचार किया जाए। "

महोदय, सन् 2015 में हम लोग यहां आए हुए थे। ...(व्यवधान) उस समय सरकार के सामने यह संकट था कि माइनिंग के क्षेत्र में हम पारदर्शिता लाएं। ...(व्यवधान) खनन के क्षेत्र को बढ़ावा दें। ...(व्यवधान)

माननीय सभापति : मंत्री जी की बात के अलावा और कोई बात रिकार्ड में नहीं जाएगी।

...(*Interruptions*)*

श्री नरेन्द्र सिंह तोमर: महोदय, जो अवैध खनन जो होता है, उस पर रोक लगाएं और मुझे प्रसन्नता है कि सरकार एमएमडीआर एक्ट में संशोधन लाई और उस समय सदन ने उसे पारित किया और मुझे यह कहते हुए प्रसन्नता है कि संशोधन के पश्चात खनन का कारोबार भी निश्चित रूप से बढ़ा, देश भर में उत्पादन भी बढ़ा। माइनिंग के क्षेत्र में जो आवंटन की प्रक्रिया थी उसमें पारदर्शिता भी आई। आज नियमित ऑक्शन हो रहा है। खनिज मूल्य का अधिक हिस्सा सरकारों को मिल रहा है और अवैध कारोबार जो होता था, उस पर वे निश्चित रूप में बड़ी मात्रा में रोक लगाने में सरकार सफल हुई है। लेकिन जब हम लोग संशोधन कर चुके, उसके बाद लगातार कुछ औद्योगिक संगठनों ने सरकार को ज्ञापन दिए, जिनमें फिक्की है, एसोचैम है, सीमेंट एसोसिएशन ऑफ इंडिया है, स्टेट बैंक ऑफ इंडिया के चेयरमैन हैं, इन सब लोगों ने यह कहा कि आपने एक्ट को संशोधित करते समय 12 (ए) में यह बंदिश लगा दी है कि जो मौजूदा माइंस है, चाहे वह कैप्टिव हो, चाहे वह मर्चेंट माइंस हो, उसका हस्तांतरण नहीं हो सकता है। एक्ट के मुताबिक सिर्फ उन्हीं खनिजों का हस्तांतरण हो सकता है, जो माइंस ऑक्शन से जाएंगी। इसके कारण इंडस्ट्री को भी काफी तकलीफ हो रही है। इस वजह से बैंकों का जो पैसा इंडस्ट्री में निवेश है और वह इंडस्ट्री एनपीए होने की स्थिति में आ रही है, उस स्थिति में इस पैसे की वसूली की भी तकलीफ हो रही है। इसलिए जब ये सब ज्ञापन आए तो सरकार ने उसको परीक्षण कराया और सरकार को ऐसा लगा कि निश्चित रूप से इंडस्ट्री को बढ़ावा देने की दृष्टि से रोजगार के अवसर खत्म न हों, निरंतर बढ़ते रहें और कारोबार की प्रक्रिया में अधिकतम सरलता हो सके और बैंकों का पैसा न डूबे तो इसलिए आज हम यह संशोधन ले कर आए हैं कि जो कैप्टिव माइंस हैं, उनको हस्तांतरण की अनुमति इन संशोधन के माध्यम से दे दिया जाए। दूसरा, तीन काम हैं, हम यह भी सुनिश्चित करना चाहते हैं कि जो खनिज पट्टा है, उसकी परिभाषा को हम लोगों ने इसमें स्पष्ट किया है।

सभापति महोदय, मैं इस अवसर पर आपसे यह प्रार्थना करना चाहता हूँ कि इस संशोधन विधेयक पर आप चर्चा कराएं और चर्चा के उपरांत कुछ प्रश्न आएंगे तो मैं निश्चित रूप से उनका समाधान करने की कोशिश करूंगा।

माननीय सभापति : प्रस्ताव प्रस्तुत हुआः-

"खान और खनिज (विकास और विनियम) अधिनियम, 1957 का और संशोधन करने वाले विधेयक पर विचार किया जाए। "

SHRI VINCENT H. PALA (SHILLONG): Thank you, Sir, for allowing me to initiate the debate on the Mines and Minerals (Development and Regulation) Amendment Bill, 2016.

The Bill is a proposal to amend the MMDR Act 1957. In the amendment to the MMDR Act passed in March, 2015, in Clause 12A (6), the intention of this clause was to provide a level playing field for those companies that paid large sums in competitive bid action vis-Ã -vis those that acquired the mines relatively cheap through the old systems of allotment.

18.05 hours (Dr. P. Venugopal *in the Chair*)

Thus, the MMDR Act passed by the Parliament in March, 2015 only allows transfer of mine leases in cases where the mines have been acquired through auction. Through the current amendment of 2016, the Government wants to insert a clause that will allow transfer of captive mining leases granted through routes other than auction. This will facilitate banks and financial institutions to liquidate stressed assets where the company or its captive mining leases are mortgaged. The transfer provisions will only allow merger and acquisition of companies and facilitate ease of doing business for companies to improve profitability and to decrease cost of companies depending on supply of minerals from the captive lease.

To my mind, this amendment is in favour of inefficient mining enterprises rather than investing in technology solutions to enhance efficiency. They now have an escape route. This in effect means that the Central Government can make arbitrary new rules on a case to case basis in allocation of mining leases. This will remove transparency from the process and will be a recipe for cronyism.

There is a big slogan Make In India. Make In India will only be possible if we have cheap power and for power supply, coal is the main raw material. We can enhance the productivity of coal not by amending the rules, but by new ideas, by increasing efficiency and by having a new technology. So, I think the Government should move in that direction rather than keep on changing the laws. For example, iron ore which is mined in India is exported to China. They refine it, convert it into steel and sell this steel to India at a cost cheaper than the cost of steel which is refined in India. If China is able to do this, it is only because the Government has built a system of efficiency and the cost of power is very low. I think this is one way we should increase our efficiency rather than changing the laws.

Another thing is the District Mineral Foundation. The District Mineral Foundation is set up to help those people to build infrastructure like roads, bridges, schools and hospitals for those areas. After this Bill is passed, how many infrastructure facilities have been built and how many States have instituted these District Mining Foundations? I want to know certain areas where the land is under the custody of the State Government. The mines are under the custody of the State Government and the role of the Central Government is only to regulate. But in certain areas, like in 6th

Schedule areas, the land belongs to tribal people and the State Government has little role to play. It is under the custody of the Council. So, there are areas where there are most of the riches, most of the minerals and the poorest people are there. So, how do you implement the District Mineral Foundation? What are the guidelines and instructions you have given to the State Government? For example, how will the State Government make a mining plan when the land right is with the Council? How will they enter and how will they make explorations? On these issues, I want clarification from the hon. Minister.

As per the MMDR Act which was amended in 2015, we must have a National Exploration Trust under clause 9 (c). I want to know how much money has been accumulated in this Trust? This Trust is supposed to be for buying new technology, for exploration with the latest technology, building new concepts, and for innovative technology. So, how much money has been collected, what technology is the Government using, and how long have they been using this technology?

In terms of clearances which have to be got from the Government, the Government said that everything was online. But I find a lot of friends' applications where they have to go through many agencies. They have to go to MEF; they have to go to IEBM; they have to go to DG, Mine Safety; they have to go to the State Pollution Control Board; so many things are there. So, to get a clearance for any industry, it takes a minimum of three to four years. In the previous Government, we had a system where everybody knew where the file was lying and how long it took but in this Government, nobody knows and all these files are being dumped there for the last two and a half years without any clearance. I am talking especially of the North-East where many of the files are pending without any clearances. So, I want to know from the Minister why all these things are happening without a proper system. I demand that there must be a single-window channel where they apply and all these clearances could be given. It is only then that we can minimise the cost and there will be efficiency for the industrialists.

In the State where the private land-owners have the right and a lot of hurdles are there, there must be a Constitution Amendment for guaranteeing proper land price as well as for protection of customs and traditions so that mineral wealth exploitation continues unhindered by private land-owners' rights. Therefore, I demand that the Minister should look into the matter properly so that the people will not be punished.

I think, 'Make in India' should also include the exploration of mines and minerals for self-sufficiency in mineral requirement as well as for export for generating substantial foreign exchange. A lot of machines are being imported. There must be tax exemption and excise exemption for the machines which are being imported into the country so that they can increase the efficiency in exploration.

I am proud that I see a lot of private companies which are acquiring mines outside the country in Africa, Australia and South-East Asia. Apart from the private companies, the Government should also come forward and acquire minerals outside so that we can control our minerals inside and also invest more outside; I think, then there will be a fair competition amongst us. For example, ESSAR import a lot of crude oil, the refine it in India and sell outside; not a single drop of that oil is being sold in India. We can do it in the mines sector also. We can carry out mining outside, refine the minerals, and sell to our neighbouring countries. I want the Minister to take note of this and have a proper examination.

Thank you.

श्री हुकुम सिंह (कैराना) : माननीय सभापति जी, जो बिल अभी सामने आया है, मैं इसके लिए विशेष रूप से माननीय मंत्री जी को धन्यवाद देता हूँ और बधाई भी देता हूँ। हमारी जो इतनी बेशकीमती राष्ट्रीय संपदा थी, जिस प्रकार उसको लूटा जा रहा था, और लोगों ने बजाय यह समझने के कि वह नेशनल प्रॉपर्टी है, उसको अपनी निजी संपत्ति मान लिया और निजी संपत्ति मानकर लाखों करोड़ रुपये हज़म कर लिये। अगर वह पैसा कहीं राष्ट्रकोष में आया होता, ट्रैज़री में आया होता तो हमारा कितना विकास हुआ होता! इसके अतिरिक्त इससे हमारे राजनीतिक व्यक्तियों की साख भी गिरी है। इसका मेन कारण यह भी रहा कि पूरी जनता के सामने यह आया कि लोग माइंस और मिनरल्स में खानों को बेच रहे हैं, अपने विवेक से बेच रहे हैं। इस बात को नहीं सोच रहे हैं कि इसके लिए भी कोई व्यवस्था होनी चाहिए। आज सरकार उस पूरी व्यवस्था को बदलकर एक ट्रांसपेरेंट, जो सबके सामने क्लियर और स्पष्ट हो, एक पारदर्शी व्यवस्था लेकर आई है। पारदर्शी व्यवस्था भी ऐसी कि अंडर दि टेबल कुछ नहीं होगा, जो कुछ होगा मेज के ऊपर से बात होगी, सबके सामने बात होगी, खुलकर बात होगी, सारी जनता को पता लगेगा कि हम क्या कर रहे हैं, क्या नहीं कर रहे हैं।

मान्यवर, आज वही सम्पत्ति, बजाए इसके कि कोई आदमी अपनी सम्पत्ति मानकर बेचता रहे, माननीय मंत्री जी ने व्यवस्था की है कि बिना ऑक्शन के, बिना नीलामी के किसी भी सम्पत्ति का ट्रांसफर नहीं हो सकता है। इससे ज्यादा पारदर्शिता और क्या हो सकती है? मैं निश्चित रूप से इसकी प्रशंसा भी करता हूं और मुझे विश्वास है कि पिछले दिनों में जिस प्रकार से पैसा आया इन खानों के आबंटन को लेकर और राष्ट्र में एक विकास की धारा बही, यह धारा निरंतर आगे भी बहती रहेगी। मैं पुनः इसके लिए बधाई देता हूं।

मैं इसके माध्यम से मंत्री जी आपका ध्यान चाहता हूं। ध्यान इस बात के लिए चाहता हूं कि बड़े-बड़े लोगों को तो खान मिलेगी, ऑक्शन भी होंगे, पैसा भी आएगा, विकास भी होगा, लेकिन एक वर्ग ऐसा भी है, जिसकी तरफ आपने खास ध्यान दिया है। वह वर्ग ट्राइबल्स का है। जो लोग वहां बसे हुए थे, अगर उनके ऊपर कोई प्रतिकूल प्रभाव होगा, वे वहां उजड़ेंगे, तो आपने इसकी भी व्यवस्था की है कि उनकी सहायता की जाएगी। ऐसा नहीं होगा कि जमीन चली गई, उसमें खनन हो रहा है और वे उजड़कर कहीं और चले जाएंगे। जंगल में उनको भागना पड़ेगा। इसकी व्यवस्था भी आपने की है, यह भी प्रशंसा के लायक है।

इसके अलावा भी एक वर्ग है। इस बिल में तो स्पष्ट रूप से उसकी व्यवस्था नहीं है, लेकिन कभी आप विचार करें उस बात के ऊपर भी, क्योंकि मैं बिल्कुल व्यावहारिक बिंदु आपके सामने रखना चाहता हूं, यह बिंदु एक जिले का नहीं है, एक राज्य का नहीं है, पूरे देश का है। हमारे देश में नदियां हैं। मेरे अपने क्षेत्र में जहां से यह शुरू होता है और जहां समाप्त होता है, वहां यमुना नदी है। यह पौराणिक नदी है। इसकी हम पूजा करते हैं। हमेशा वहां मेला लगता है। आप विचार करें, जब भी हर साल बाढ़ आती है, हर साल बाढ़ आने के बाद जितने भी किसान उस किनारे पर हैं, आम तौर से सब छोटे-छोटे किसान हैं, बाढ़ आएगी तो रेत उन किसानों के खेत में जाएगा। वहां एक महीना पानी भरा रहे, दो महीने पानी भरा रहे, लेकिन उसके बाद जब पानी खत्म होगा, रेत उसमें रह जाएगा। अब उसका परिणाम क्या होगा? उसका परिणाम यह होगा कि खेती लायक जमीन रही नहीं, जो खड़ी फसल थी वह खत्म हो गई और किसान को जिसकी वह जमीन है, उसको वहां पर रेत उठाने का अधिकार नहीं है? वह कहां जाए? इसकी भी आप चिंता करें। अगर चिंता करेंगे तो लाखों किसान आपको धन्यवाद देंगे।

मेरा सुझाव यह है, मैंने लिखकर भी आपके पास भेजा था, शायद वह आ भी गया होगा, मेरा सुझाव यह है कि जिस किसान की जमीन पर बाढ़ के परिणामस्वरूप रेत भर जाता है और वह खेती लायक जमीन नहीं रहती है, तो उस किसान को उस रेत को साफ करने का अधिकार रहे। आप एक साल, दो साल या तीन साल का समय दे दीजिए और जब तक वह जमीन खेती लायक न हो जाए, तब तक उस किसान का अधिकार उस पर बना रहे। अभी क्या है कि अगर वह एक तसला या एक छोटा सा हिस्सा भी उस रेत का उठाएगा तो खनन की प्रक्रिया शुरू हो जाएगी। स्थानीय अधिकारी उसका पूरा शोषण करेंगे। न जाने ऐसे कितने प्रकरण सामने आए हैं कि अगर किसी किसान ने अपने खेत में, अपनी जमीन में थोड़ा-बहुत भी सफाई करने की कोशिश की तो खनन एक्ट के उल्लंघन का पात्र उसे मानकर उसके ऊपर लाखों रूपए के जुर्माने हो जाते हैं। कभी-कभी उसकी ट्रॉली या गाड़ी थाने में बंद होती है और वह भी थाने में बंद होता है। इसके बारे में आप जरूर विचार करें। ये बिंदु ऐसे हैं, जो आम आदमी से और आम लोगों से जुड़े हुए हैं।

इसके साथ-साथ मैं आपका ध्यान चाहता हूं कि खनन की परिभाषा इतनी विकसित हो गई और जिस खनन के बारे में आप चिंतित हैं, उसके बारे में तो चिंता होनी ही चाहिए। क्योंकि उसमें बहुत बड़ी

चोरी और डकैती हो रही थी तो उसके बारे में चिंता करना स्वाभाविक है, लेकिन आप एक और बात की भी चिंता करें। अगर किसान का खेत है, वह उसका एकसार करना चाहता है, वहां वह जेसीबी और दूसरे मजदूर लगा ले, अगर मैं अपने खेत में इतना अधिकार नहीं रखता, अपने ऊंचे-नीचे खेत को एकसार करने का काम करता हूं, तो उसके ऊपर ज्यादती होती है या नहीं है, आप उसके बारे में विचार करें ताकि स्थानीय अधिकारी उस किसान का शोषण न कर सकें। इस वक्त तक बहुत शोषण चल रहा है। कोई भी उससे बचा हुआ नहीं है।

मेरा तीसरा बिन्दु यह है कि जिन लोगों ने नदियों की माफियागर्दी में स्थानीय प्रशासन के संरक्षण में भारी खनन करके वहां के पर्यावरण को समाप्त करने का काम किया है, उस पर हमारी नजर जानी चाहिए। मैं माननीय सर्वोच्च न्यायालय को बधाई देता हूं और धन्यवाद भी देता हूं कि कम से कम उन्होंने इस बात पर ध्यान दिया। मेरे क्षेत्र में जहां से यमुना शुरू होती है, सहारनपुर जिले में नकुर तहसील है, सरसावा का क्षेत्र पड़ता है, एक माफिया इतना सक्षम है कि भाजपा को छोड़कर लखनऊ में किसी की भी सरकार आये, वहां पर दो क्षेत्रीय दल हैं, कभी इनकी सरकार आयी तो कभी उनकी सरकार आयी, उस माफिया में इतनी क्षमता थी कि सरकार किसी की भी हो, उसका काम बढ़ता ही था, कम नहीं होता था। अब स्थिति यह आयी है, माननीय सुप्रीम कोर्ट में मामला गया है कि उसने 10 हजार करोड़ रुपये की संपत्ति केवल यमुना को बर्बाद करके कमा ली।

मान्यवर, उसने तीन हजार एकड़ में एक विश्वविद्यालय बना लिया, उसने कभी आठवीं पास नहीं की। मेरे ख्याल में उसके पास फोर्थ क्लास का भी सर्टिफिकेट नहीं है और वह खुद उसका वाइस चांसलर है। जब माननीय सर्वोच्च न्यायालय में यह विषय गया तो सर्वोच्च न्यायालय ने उस 10 हजार करोड़ रुपये के संबंध में खुद नोटिस दिया। मैंने भी प्रयास किया, वहां का प्रतिनिधि होने के नाते मैंने पूरे अभिलेख, डॉक्यूमेंट्स इकट्ठे किये और जहां उनको भेजना चाहिए था, मैंने उनको पर्यावरण मंत्रालय में भेजा भी है, शायद वहां वह मामला विचाराधीन है। अभी उसमें और प्रभावी कार्रवाई करने की आवश्यकता है। अगर ऐसे लोगों के खिलाफ कार्रवाई नहीं होगी, तो हमारा संशोधन और एक्ट भी, कम से कम एक वर्ग को कंट्रोल नहीं कर पायेगा और वर्ग ऐसा है, जो हमारी नदियों को बर्बाद करने में लगा है।

आज प्रधानमंत्री जी की सर्वोच्च प्राथमिकता क्या है? माननीय अटल जी ने कहा था कि हमें सभी नदियों को जोड़ना चाहिए। आज प्रधानमंत्री जी की यह इच्छा है कि हर खेत को पानी दिया जाये, वह सिंचाई पर बहुत बल दे रहे हैं। लेकिन, हर खेत में पानी तभी जायेगा जब हमारी नदियां बच पायेंगी। अगर नदियां नहीं बच पायेंगी, ऐसे माफियावालों की वे शिकार हो जायेंगी, उनको सूखा दिया जायेगा तो पानी कहां से आयेगा।

मेरा आपसे विशेष आग्रह है कि जो बिन्दू मैंने कहा है, वे उतने आकर्षक नहीं लगते हैं, उतने प्रभावी भी नहीं लगते हैं, क्योंकि वे आम किसानों से संबंधित हैं, लोगों की निगाह वहां तक ज्यादा नहीं जाती, वहां केवल स्थानीय प्रशासन उन माफियावालों को प्रशिक्षण देकर उनका बहुत शोषण करता है, क्या आप कल्पना करेंगे कि हमारी लाखों एकड़ जमीन केवल इस वजह से बर्बाद हो गई है कि माफियावालों ने उस पर अवैध कब्जा करके जो खनन किया है, जिससे वह आज खंडहर और बंजर भूमि में तब्दील हो गयी है। उसको बचाने की बात है। उसको बचाने के लिए आप ही सक्षम है, केन्द्र सरकार सक्षम है। जब तक यहां से कोई संशोधन नहीं आयेगा और उनके ऊपर प्रतिबंध लगाने के लिए नया कानून नहीं बनेगा तब तक उसको बचाना संभव नहीं हो पायेगा। आपने पारदर्शिता के साथ-साथ तमाम लोगों का ध्यान रखा है और देश की जनता को यह विश्वास दिलाया है कि आज हम ऐसा बिल पास करा रहे हैं, जिसे पास करने के बाद में, जो राष्ट्र की संपदा थी और वह राष्ट्र की ही रहेगी, किसी व्यक्ति विशेष की नही होगी, इसके लिए मैं आपको हार्दिक बधाई देते हुए, मैं अपनी बात सूक्ष्म में कहना चाहता था, इस विश्वास के साथ कि कम से कम जो विषय मैंने उठाये हैं, उन विषयों के ऊपर आपका ध्यान जरूर जायेगा। धन्यवाद।

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Chairman, Sir, thank you for giving me this opportunity to speak on this Bill. I stand here to deliberate on the amending Bill relating to the Mines and Minerals (Development and Regulation) Act. An amendment was actually effected in 2015 where substantive amendments were made and we had certain reservations regarding those amendments and at that time we had predicted that further amendments will be required and before completion of 12 months again some amendments have been proposed. Very rightly, in the Statements of Objects and Reasons of the Bill and the hon. Minister while commending this Bill for consideration of the House has said that he received a number of petitions and representations from the mining lease holders and corporate bodies, even certain banks also approached him to bring in some amendments to the amendments so that the money that has been blocked in different projects will be released and the Government will be in a position to get back or the banks will be in a position to get back the NPAs that are mounting.

Sir, before coming to that issue I would like to mention here that the basic idea of this Bill is to amend the MMDR Act to include provisions of allowing the transfer of captive mines allotted through procedures other than auction. This reminds us that when the amendment was given effect to last year, the general perception that was created by this Government was that now once the Central Government comes into operation, they will be auctioning all the mines, more transparency will be there, more money will accrue and that money will also be transferred to the respective States. These were the three to four parameters on which those amendments were given effect to. Odisha being a mineral bearing State; Madhya Pradesh being a mineral bearing State; Rajasthan being a mineral bearing State; to a certain extent undivided Andhra Pradesh being a mineral bearing State; Jharkhand being a mineral bearing State; Chhattisgarh being a mineral bearing State, around six or seven States had certain reservations and objections because basically the objection arose relating to the law of the land, the Constitution which had provided that land belongs to the State and accordingly whenever any lease has to be given; whenever any mining is to be given as prospective licence or mining lease, then the State has to be taken into confidence.

The hon. Minister, of course, convinced most of the State Governments saying that the State will be consulted. Here I can reiterate what the Supreme Court had said. There were at least three rulings from the Supreme Court that had established that the State Governments had rights over mines as well as the lands on which the mines were located. There were three pronouncements from the apex court. The previous law said that for the development of any mineral, the Central Government could permit a person to acquire one or more licenses or leases covering additional area. Subsequently, when the Ordinance had come to amend the provisions to allow the Central Government to increase the area limits for mining instead of providing additional leases, this effectively curtailed the powers and controls of the State Governments. That was the major provision where most of the States had objected. But anyway, उस समय ऐसा माहौल बना था कि ट्रांसपेरेंसी होगी, राज्यों को ज्यादा पैसा मिलेगा, ऑक्शन होगा तो राज्यों को ज्यादा फायदा मिलेगा।

Even today many hold that view. The original 1957 Act which also had a number of incongruities which were accepted to a great extent has now been amended to a very limited purpose. That limited purpose is relating to captive mines.

Here, the crux of the matter has to be really understood. This is just a two page Bill. It is not that important. It is very incongruous. If you go through it, you may find that it is not that difficult but the implication that it has is really something which should be understood. One who understands the intricacies of mining can understand where the shoe pinches.

But I would just like to mention here that we, Biju Janata Dal, agree with the proposed amendment which would facilitate transfer of captive leases alongwith the respective end user industry. We had put forth this position when we had deliberated when the original amendment had come last year. That was not accepted during that time. But now you have come up with an amendment and we welcome it.

Before coming with these amendments, you had also sought opinion from respective State Governments. You had also sought opinion from

respective stakeholders. Stakeholders mean not only mining lease holders but also those financial institutions who have invested in different mines like the State Bank of India. These are all in public domain which actually influenced the present Government to show that here there is a problem where certain amendments need to be done.

Here, I would like to impress upon the Minister on one thing. However as the lease is granted by the State Government, its transfer should also be permissible with the permission of the respective State Government and not otherwise. We are all for bringing in transparency. We are all for doing auctioning but do not do away the right of the State Government. It should not happen in such a way that the Centre will be looked at that you are taking decision arbitrarily. A little bit of consultation is necessary. Cannot we factor in that within such a limited time period, say, three months or six months, the State Government and the Central Government can arrive at a decision? This point needs to be factored in. Do not ignore the State Government because ultimately, it is with the help of the State Government that mining can happen actually. Otherwise, if there is non-cooperation of the State Government, no mining can actually happen.

Therefore, I would say that besides this, the Central Government may also consider incorporating a provision to empower the State Government to permit transfer of a mining lease from one Government company to another. Why should a State Government or a State Government Undertaking come again and again? This can be factored in. It will be actually helping the State Government in doing so.

The amended provision of Section 6(1)(b) regarding area limit – this is another provision which is there – is causing difficulties in increasing the limit on case to case basis. आपने इसे पकड़ कर रखा है। इसमें अमेंडमैंट करने की जरूरत है। Why case to case basis? Now, the increase in area limit is permissible mineral-wise or mineral area-wise or block-wise only and not lessee-wise, though the area limit is lessee-wise. This needs to be looked into. Special dispensation in area limit is required for Government companies. I am not pleading for private companies at all. The Biju Janata Dal is stating this only for Government companies. So, special dispensation should be made for Government companies. We have Orissa Mining Corporation which is facing this difficulty. There are a number of private companies. You deal with them as per the law. The Orissa Mining Corporation is the Government of Odisha undertaking. This provision is necessary. As the Government companies play a very vital role in meeting the raw material requirements of the industries, the area limit should be relaxed in respect of areas reserved for prospective or mining under Section 17 (a) of the MMDR Act. Besides, a specific provision may be made for increase in area limit for prospective licence, mining lease, as we call PL and ML, to be granted for captive use of minerals by end user industries on a case to case basis.

Therefore, I would suggest for consideration by the Government the proviso proposed to be inserted after sub-section 6 of Section 12 (a), may be modified as follows:-

> "Provided that State Government may permit transfer of mining leases granted otherwise than through auction where the mining lease has been granted to a Government company or to a lessee for captive use of mineral in its industry subject to compliance to terms and conditions as prescribed by the Central Government. "

Subsequently, I would say the following words may be added to proviso to Section 6 (1) (b) or to specified deposit required for captive use in the industry of a licensee or as the case may be lessee. A further proviso may be added to Section 6 (1) (b), 'provided further that the area limit in respect of prospective licence or mining lease shall not be applicable in respect of any area that has been reserved for a Government company or corporation under sub-section 1 (a) or 2 of Section 17(a).

These are, I think, genuine issues. I would say this is necessary. When you have reserved area for that purpose and when the Central Government, in consultation with the State Government, can proceed with this matter, I would say it is necessary now that these provisions can be factored in and accordingly the amendment can be moved.

With these words, I conclude.

SHRI THOTA NARASIMHAM (KAKINADA): Hon. Chairman, I am thankful to you for giving me an opportunity to speak a few words on the Mines and Minerals (Development and Regulation) Amendment Bill, 2016. I welcome this Bill on behalf of our Telugu Desam Party.

This Bill intends to amend the Mines and Minerals Act to include the provisions of allowing transfer of captive mines granted through procedures other than auction. I understand that the main idea of the Government to bring this Bill is to transfer the captive mining leases granted otherwise than through auction and would facilitate banks and financial institutions to liquidate stressed assets where a company or its captive mining leases mortgaged.

The Mines and Minerals (Development and Regulation) Act passed by Parliament in March, 2015 only allow transfer of mining leases in cases where the mine has been acquired through auction. Through this amendment, the Government wants to insert a clause that says: "Provided that where a mining lease has been granted otherwise than through auction and where minerals from such mining lease is being used for captive purpose, such mining lease will be permitted to be transferred subject to compliance with terms and conditions as prescribed by Central Government and State Governments." This would also strengthen the terms and conditions. Especially our State, Andhra Pradesh, have many mines and minerals, as mentioned just now by Shri Mahtab.

The transfer provisions will also allow mergers and acquisitions of companies and facilitate ease of doing business for companies to improve profitability and decrease costs of the companies dependent on supply of mineral ore from captive leases.

The transfer of captive leases would be subject to the consideration of enforcing Performance Security, Mine Development and Production Agreement (MDPA), and realisation of an appropriate amount, if any, if found feasible at the time of framing terms and conditions.

Hon. Minister, Shri Narendra Singh Tomar sought

views from the public, States and industry on amending the
MMDR Act to include provisions allowing transfer of captive mines, granted through procedures, otherwise through auction, and would facilitate banks and financial institutions to liquidate stressed assets where a company or its captive mining lease is mortgaged. Only then this Bill has been introduced by the hon. Minister.

The step will not only help in checking the stressed and non-
performing assets of banks by allowing them to liquidate the same where a firm or its captive mining lease is mortgaged, but will also spur mergers and acquisitions in the sector.

I want to inform the House that our Chief Minister
Shri Chandrababu Naidu *Garu* has introduced an innovative
Sand Policy in Andhra Pradesh. On experimental basis, he made sand free of cost in the entire State for the benefit of housing and Government schemes. Our State Government in Andhra Pradesh is curbing the sand mafia in this way. It is like killing two birds with one stone. One is free availability of sand and the other is curbing sand mafia in our State. This has been yielding good results in our State. Thank you very much, Sir.

DR. A. SAMPATH (ATTINGAL): Sir, it is almost 6.45 p.m. People who are interested are watching us. We are working overtime just like the Lok Sabha Staff and Parliamentary Reporters. Yesterday, we sat here up to 10 o' clock. It has become a habit during the past two years. on the last day itself, very important Bills are brought before the House. We all know that a Bill on Privatisation of Coal on a Friday. It was quite astonishing and shocking. Nobody would have believed that on a Friday, which is supposed to be a Private Members' Day/Resolution Day. Such a very important Bill came up for discussion in this House on Friday.

I would like to support the very serious contentions raised by my learned senior, Shri B. Mahtab on the floor of the House. In Lok Sabha, previously also, my friends from Odisha, from Biju Janata Dal, raised the point about land. Land belongs to whom? Answer is, land belongs to the State.

Here, in the Land Acquisition Bill also, when we had the discussion, it is an accepted fact, it is a norm that it belongs to the State; I mean the State Governments. It is just like hide-and-seek to touch to nose; it is just like three rounds of the head; just like that, these types of Bills and amendments are coming before us. I do not understand why some of my friends in the Treasury Benches say that the Opposition is always creating problems; Opposition itself is a problem and Opposition is creating hindrances. They are saying that it is because of the Opposition the Parliament cannot function. Actually you see, in almost all the Sessions, both the Houses are working overtime.

When we speak about the Mines and Minerals (Development And Regulation) Amendment Bill, 2016, I would like to pay my homage to Shri Handique *ji*, a very senior Parliamentarian. Once he was a Minister also. He is no more now. He was Chairman of one of the Parliamentary Committees also. He is from Assam. Here, in this Bill, even though it seems to be an amendment, I may invite your attention to the Statement of Objects and Reasons. In the Statement of Objects and Reasons, in Paragraph 2, it is stated that Sub Section 6 of Section 12A of the said Act provides that the transfer of mineral concessions shall be allowed only for concessions which are granted through auction.

Of course, auction is necessary; we welcome it. CPI (M) also welcomes the process of auction. Such a course of action should be there. Auction is good. So, here, the next line is very serious. It says, the Central Government has received a representation from industry, associations stating that the Sub-Section has caused difficulties which does not allow merger and acquisition of a company having captive leases. Here, I would like to know whether we are working for the companies and the corporates or whether we have to seek a balance between the interest of the business community as well as the toiling working class also. Have you ever heard the representations of the workers in the mining sector? Have you had any consultation with the various stakeholders in the mining sector? I use such a term, stakeholders mean those who are having any type of interest in that. Suppose I am a worker, whether I am a male or a female it does not matter; whether I am a permanent worker or a casual worker or a contract worker or a daily wage worker, it does not matter. But I am a worker. I am having dirty hands but my money is clean money. But you are not hearing me. At the same time, you are hearing the corporates. Why in such a haste the Government has brought such an amendment here? Here, it has been a practice that whenever those who are working give some representation, some memorandum or even if they are going for some legal remedy, the Government turns a blind eye. Many have eyes but do not see; many have ears but do not hear. This has been the practice which we experience here.

Again, in Para 2 also, another sentence which caught my attention is, seeking clarification regarding areas for dumping of mining waste in view of the observations made by the Supreme Court of India in Writ Petition (Civil) No. 562 of 2009 and Writ Petition (Civil) No. 435 of 2012. Of course, we have to respect, we have to oblige by the judgement of the Supreme Court. There is no question regarding that. We cannot question the Judiciary or the apex body. But the Parliament has the supremacy. Regarding the dumping of waste, it has created quite a lot of problems and lives of millions of people are in peril. Mines are owned by the industrial houses, corporates, millionaires, if not billionaires. There is mafia operating in the mining sector of India. It is an accepted fact. I am not using the term black money because I do not want to use it. As you know, Sir, many of us are especially from the Dravidian culture. All that is black is not bad. It is because, you see, our Marshal is wearing the black uniform; our Reporters are also using the black uniform. Black is very beautiful colour. Our hon. Minister is also wearing a black jacket. Coal is just like a black gold. My leader, Comrade Salim is in full black dress even though his skin is white. Here, the mining mafias are becoming more powerful day by day. Whatever law we enact here, whether it is being implemented or not, unless and until there is an unholy nexus between the ruling political class, the top bureaucratic babu class and the corporates, this illegal, illicit and unlawful money cannot be generated. I am not talking about any of the hon. Members of this House. Some of them might be occupying their seats now. Velagapalli, it is not on you but the members sitting on my left side. Yesterday, also we have had a discussion on the Floor of the House about it and we left the matter for the discretion of our hon. Speaker. Even some of the hon. Members in this House accepting money, whether it is a bribe or a fee or an honourarium, we do not know. But it is an unethical practice

which has happened. Once this happens, then there is a crave for the illicit money or a crave for the unlawful money. Then, all those, who are part and parcel of these activities, are trying to amass more wealth by illegal means.

The mining sector is one of the important sectors which is giving employment for millions and millions of people. But at the same time, the labour laws, which have to be implemented at the grass-root level, are not being implemented. I will not take much time of the House. Here, in page no. 5, it is regarding sub-section because all these points of contention are regarding sub-section. In the memorandum regarding delegated legislation, the sub-section 12(a) empowers the Central Government to prescribe the terms and conditions and the payment of such amount or transfer charges subject to which the mining lease may be transferred. This is a point to ponder over. This has been raised by many of our hon. Members on the Floor of the House. I do not want to see a dispute between the State Governments and the Central Government. As our hon. Minister agrees, there should be a dispute. If you are saying about inclusive growth and cooperative federalism then the State Government is also one of the stakeholders. We should have that type of consultation at a regular interval only with consent. I am not saying about the consultation. Only with the consent of the concerned State Governments such type of amendments should be made.

I agree with you that we have the power because as per the Constitutional provision we have the power. That is why, the Government of India sometimes gets engaged into bilateral or trilateral treaties with other countries also. We also have signed international treaties and conventions. But at the same time, as Members of Parliament, we also do not know as to what the clauses or provisions are in the agreement. We are then forced to know all these things which are discussed in some other Houses of some other countries. This has happened during the regime of UPA-I when the nuclear deal was signed between India and US. This has happened in ASEAN treaty also. You know much better than I do, Sir, because the plight of rubber cultivators in Western Ghats areas of Tamil Nadu, in Western Ghat areas of Kerala and North-Eastern States like Assam, Mizoram, Meghalaya, etc., is well-known. Even then the Government is not at all able to address this problem. The plight of the coconut cultivators and the farmers has happened just because the Government of India is executing such treaties without any consultation, without any deliberation and without the assent of Parliament of India. It is because the Government of India is having that executive power. The Government is enjoying that power which even the President of the United States does not enjoy. The President of United States and the President of France – they are from the Federal Republic – have the executive powers also. Here, we are having a Parliamentary System and we are following the Westminster style and the Parliament is being bypassed.

Sir, my humble request is that a Bill, whether it is a parent Bill or a new Bill or any Amendment Bill, should be thoroughly looked into, statements of witnesses should be taken, and consultation with various stakeholders should be done by the concerned Departmentally-Related Standing Committees. Here, the role of the Departmentally-Related Standing Committees is being minimized and reduced.

Sir, anyway this House will stand adjourned during the dark hours of today, and we will be catching our flights or trains tomorrow at the earliest to return to our places.

What I want to say is that the recommendations of the Departmentally-Related Standing Committees are not being accepted by the Government. And whether it is their Government or this Government – I am sorry, nobody is here except only we two people are here – I am not concerned about the Party in power. ...(*Interruptions*)

HON. CHAIRPERSON: Please conclude now.

DR. A. SAMPATH: I will take one more minute.

Sir, we have to protect the prerogative and the power of the Departmentally-Related Standing Committees. Only in the Departmentally-Related Standing Committees, we can have a thorough discussion with the concerned officials, with the trade union leaders, with the tribal leaders and also with various stakeholders. So, their recommendations, suggestions, complaints and apprehensions have to come before us. Sir, this Amendment Bill has only six pages. ...(*Interruptions*)

HON. CHAIRPERSON: Please conclude now.

DR. A. SAMPATH: Yes, Sir. This Bill has only a very few lines.

I understand that my speech has taken more time. All these things have come here just like straight from oven. Sir, it is not a good practice that the Bills are passed at the odd hours of the day, at the late hours of the day when most of the Parliamentarians have left Delhi and also without going through the concerned Standing Committee. ...(*Interruptions*)

HON. CHAIRPERSON: Now, the hon. Member, Shri A.P. Jithender Reddy.

DR. A. SAMPATH: Sir, I am going to conclude. I will take only one more minute.

Sir, I am coming to PPPs and privatization. Here, it talks about captive mining. A corporate house or a company has got a lease. Then, another subsidiary company amalgamate with it. We do not know who takes what. ...(*Interruptions*) Sir, this is not the proper way. My request is that even though this Bill seems to be a small Bill, this Bill has to be sent to the concerned Standing Committee and their recommendations should come before the House. I say that I have certain reservations. ...(*Interruptions*)

HON. CHAIRPERSON: Now, Shri A.P. Jithender Reddy.

...(*Interruptions*)

HON. CHAIRPERSON: Only the speech of Shri A.P. Jithender Reddy will go on record.

...(*Interruptions*)â€¦ *

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Hon. Chairperson, Sir, the Mines and Minerals (Development and Regulations) Amendment Bill, 2016 intends to amend the Mines and Minerals Act to include the provision of allowing transfer of captive mines granted through procedures other than auction. I understand that the main idea of the Government in bringing this Bill is to transfer the captive mining leases granted otherwise through auction and would facilitate banks and financial institutions to liquidate stressed assets where a company or its captive mines, mining lease is mortgaged.

Sir, we are in a federal system. I do understand that the Mines and Minerals Act is with the Central Government. However, I feel that before any action is taken, the State Governments should be consulted and their permission should also be taken because lands that are there also belong to the State Governments.

I support this Bill. My only point is that the Government of India should consult the State Governments and get their permission.

Thank you.

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): Hon. Chairman, Sir, I thank you for giving me this opportunity.

There are quite a few plus points in this Bill. No doubt it eliminates the discretion, improves the transparency, simplifies the procedure, and attracts private investment and latest technology. Special court is also a good invention. There are penalties. There are some issues, which I would like to bring before the notice of the hon. Minister.

In mining, we have been facing major problems because the concerns of the affected people and the environmental issues, have not being adequately considered while drafting this Bill. Usually, we have very weak institutions, inadequate monitoring and feeble enforcement. As a result, we have lots of illegal mining, destruction of environment and ill treatment to mining affected communities.

Sir, now, more penalties have been proposed. But there is every possibility that whenever there is more proposed penalties in India, it leads to rent-seeking behaving of the bribes. Therefore, this point needs to be addressed.

Then, it has been suggested that all mining leases shall be granted for 50 years. More or less, leases are compulsorily being given for 50 years. Why are they being given for 50 years? Even the leases on existing mines are being extended for 50 years. Is there any need to give these mines on lease for 50 years?

Similarly, auctioning has not been adequately done in all cases. Auctioning will be successful only if adequate quantity and quality of the mines and minerals available is assessed. Then only, the auctioning will have any meaning. Otherwise, I do not think, the auctioning would have any relevance.

Sir, for 50 years, the land would get stuck with the lease holders. Therefore, the moment the mining is over, immediately the land may be handed over to the land owners. Otherwise, for two generations, the land owners would be missing the opportunity of possessing their land.

Sir, rehabilitation and resettlement is almost worst in India, particularly in the mining sector. That is the reason why most of the States like Odisha and Bihar, which are rich in mining, are also suffering. It is for the simple reason that the richness of the mining is not adequately compensated to the people there. So, this aspect also needs to be considered.

Similarly, about the royalty, only one-third is being collected. There is no reason why only one-third of the royalty is being collected. This point may also be looked into.

HON. CHAIRPERSON: Shri Varaprasad Rao, just a moment.

Hon. Members, the time allotted for this discussion is over. But there are yet five Members to speak. So, if the House agrees, we may extend the time of the House by another one hour.

SEVERAL HON. MEMBERS: Yes, Sir.

HON. CHAIRPERSON: All right. So, the time of the House is extended by another hour.

Yes, Mr. Varaprasad Rao, please continue

SHRI VARAPRASAD RAO VELAGAPALLI: Sir, presently, the coal and lignite lease holders will be depositing 25 per cent of their profit after tax. That is missing here. It is a gross injustice to the concerned State. Whatever they are supposed to deposit, they should also deposit it with the State Government.

Sir, now, the Centre has taken over the sanctioning of extra land, which is more than 10 square kilometres, as a result, more land is being given; and so, more displacement of the people would take place. But what is the need of giving extra 10 square kilometres? Giving larger areas means larger displacement. When the existing Land Acquisition Bill comes, this will knock off the consent of the land owners. Therefore, coupled with this and the proposed Land Acquisition Bill, where the land owners' consent is not required, it will certainly affect both the land owners as well the nearby communities. Therefore, this aspect also needs to be properly considered.

Sir, I do not think that it is a win-win situation anybody. That means, even the lease holders, as it is being for 50 years, cannot properly invest. If they cannot invest, they cannot bring in the new technology. Similarly, for the people also, it is not a win-win situation for the simple reason that for

50 years, people who would be displaced, cannot be rehabilitated. So, it is not a win-win situation for anyone. I would, therefore, request that this point needs to be considered.

While auctioning, if the quality and quantity, as I was suggesting, is not assessed and under-valued, the State Governments will be at a loss because the revenues will come down. If it is over-valued, the lease-holders will be badly affected. So, this also needs to be considered.

The interest of the lease-holders is not at all considered. When you want to bring in more investment, when you want to bring in more technology, a minimum guarantee of returns for the investors needs to be considered. Therefore, the balancing has to be done.

I thank the Chairman for giving me this opportunity.

श्री गणेश सिंह (सतना) : सभापति महोदय, मैं खान एवं खनिज (विकास एवं विनियमन) संशोधन विधेयक, 2016 के समर्थन में अपनी बात रख रहा हूं।

महोदय, यह जो विधेयक पुरःस्थापित है, इसमें अधिनियम 1957 में संशोधन कर ऐसे केप्टिव खनन पट्टों जिन्हें नीलामी के माध्यम से नहीं दिया गया है, उनके हस्तांतरण की अनुमति का प्रावधान करने के लिए है। दरअसल वर्ष 2015 में जब संशोधन अधिनियम बना था, उस समय पूरे देश की सभी खदानों को चाहे वह लौह अयस्क हो, चाहे लाइम स्टोन हो, चाहे अन्य मिनिरल्स की खदानें हों, सभी को नीलामी के माध्यम से देने का प्रावधान किया गया था। हमारी सरकार जब आयी तो सबसे पहले व्यवस्था यही बनायी गयी कि पहली की सरकारों के समय जो कोल ब्लॉकों का आवंटन हुआ तथा खदानों के आवंटन में बड़े पैमाने पर गड़बड़ी हुई थी, घोटाले हुए थे और सरकार के राजस्व की हानि हुई थी, उसको पारदर्शी बनाने के लिए यह व्यवस्था की गयी थी। इससे बड़ी संख्या में सरकार को सफलता भी प्राप्त हुई है। इस विधेयक की धारा 12(ए) में संशोधन होगा, जिससे एमएमडीआर संशोधन अधिनियम जो 12.01.2015 को लागू होने के बाद खान मंत्रालय को ऐसा महसूस हुआ कि हमें इसमें कुछ संशोधन लाना होगा। मैं खुद जहां से आता हूं वह क्षेत्र खनिज पदार्थों से भरा हुआ क्षेत्र है। कई बड़े-बड़े सीमेंट के कारखाने हैं। वित्तीय व्यवस्था के कारण कुछ सीमेंट प्लांट नहीं चल पा रहे हैं, उन्हें बेचने पर खदानें हस्तांतरण नहीं हो पायीं, उनसे उत्पादन में कमी हुई, बैंकों का पैसा कम्पनी वाले नहीं चुका पाए और ऐसी स्थिति में लग रहा था कि जो रोजगार मिल रहा था, वह भी पूरी तरह से बंद होने की कगार पर आ रहा था। सरकार के सामने भी ऐसे प्रस्ताव आए, जिनमें उद्योग जगत से जुड़े हुए फिक्की, एसोचैम और सीमेंट असोसिएशन ने आवेदन किया कि इस कानून में थोड़ा सा संशोधन कर दिया जाए नहीं तो मेक इन इंडिया का हमारा कंसेप्ट कहीं न कहीं अधूरा रह जाएगा। इसमें लाखों-करोड़ों लोगों के हाथ से रोजगार छिन जाएगा और जो पूंजी, चाहे वह निजी क्षेत्र की हो या सरकारी क्षेत्र की पूंजी लगी हो, उसका पूरी तरह से परिचालन रुक जाएगा। इसलिए सरकार ने इसमें संशोधन करने का निर्णय लिया। भारतीय स्टेट बैंक ने भी मंत्रालय को सूचना दी कि हमारे बैंक के माध्यम से और अन्य बैंकों के माध्यम से बहुत सारी कम्पनियों ने फाइनैंस किया है, निजी फाइनैंस किया गया है, लेकिन उनका पैसा वापस नहीं आ रहा है। उनके सामने कठिनाई यही है कि अगर कोई कम्पनी सिक हो गयी है और वह किसी दूसरे को बेचना चाहते हैं तो जो उसके साथ लीज़ लगी हुई है, जो केप्टिव माइंस लगी हुई है उसका हस्तांतरण नहीं कर सकते हैं। तो कोई भी आदमी कम्पनी खरीदकर क्या करेगा? इस वजह से यह हस्तांतरण का कानून निश्चित तौर से बनाया जाना उचित था। मैं मंत्री जी को बहुत-बहुत बधाई देता हूं कि उन्होंने समय रहते इस पर विचार किया और इस संशोधन विधेयक को सदन में लेकर आए। इस विधेयक के बाद हस्तांतरण की अनुमति तथा कारोबार करने में आसानी होगी। धारा-3 में संशोधन वर्तमान में पट्टाधीन क्षेत्र की परिभाषा अधिनियम में नहीं है और इस प्रावधान के बाद इसमें यह व्यवस्था हो जायेगी।

महोदय, 2015 में एमएमडीआर संशोधन आने के बाद पूर्णतः हस्तातंरण पर प्रतिबंध लग गया था। इसीलिए कहीं न कहीं राजस्व में भी कमी आई थी। लेकिन इसके पहले 2015 के अंतर्गत जो संशोधन हुआ था और उसमें नीलामी के प्रावधान किये गये थे। प्रथम चरण में करीब 43 मूल्य खनिज ब्लाक जो आठ राज्यों में हैं, उन्हें अधिसूचित किया गया था। उनमें से छः ऐसी माइंस हैं, जिनकी नीलामी हो चुकी है। उसमें झारखंड में दो लाइम स्टोन की खदान हैं, छत्तीसगढ़ में दो लाइम स्टोन की खदान हैं और एक गोल्ड की खदान है तथा उड़ीसा में लौह अयस्क के एक ब्लाक की नीलामी सम्पन्न हुई है। इससे 18108 करोड़ रुपये की राशि आई है। इसमें करीबन 13 हजार करोड़ रुपये की अतिरिक्त राशि नीलामी के प्रावधान आने से मिली है। राज्यों को 5,114 करोड़ रुपये की जो रायल्टी मिलने वाली है, उसमें भी लगभग 1313 करोड़ रुपये की अतिरिक्त रायल्टी प्राप्त हुई है। इससे साफ जाहिर है कि जो 2015 में कानून बना था, उस कानून का व्यापक असर हुआ है। उससे पारदर्शिता आई है, जो भ्रष्टाचार हो रहा था, उस पर रोक लगी है और उसका सही उपयोग शुरू हो गया है।

सभापति जी, मैं कहना चाहता हूं कि हमारी सरकार एक ईमानदार, निष्पक्ष, पारदर्शी व्यवस्था देने का काम कर रही है। मैंने पहली बार इस सदन में देखा कि 1800 कानून जो अनुपयोगी थे, उन्हें डिलीट किया गया और जो जरूरी कानून हैं, जो वर्षों से लम्बित पड़े थे, जितनी वर्षों से जरूरत थी, उन्हें यहां से पारित कराकर देश की व्यवस्था को मजबूती देने का काम इस सदन से हो चुका है। मैं मंत्री जी से कहूंगा कि जिस तरह से मंत्रालय संभालने के बाद वह इसे पारदर्शी बनाने की व्यवस्था में लगे हैं, निश्चित तौर पर वह सफल होंगे।

महोदय, मैं मध्य प्रदेश से आता हूं और मध्य प्रदेश में बहुत मिनरल्स हैं। लेकिन मैं एक निवेदन जरूर करूंगा कि जिन कंपनियों को लीज हैं, वे कंपनी अगर दूसरी कंपनी को हस्तांतरण करना चाहती है तो कोई दिक्कत नहीं हैं। लेकिन ऐसी बहुत सी खदानें हैं, जो 50-50 और 90-90 साल की लीज में ऐसे लोगों के पास हैं, जिन्होंने कोई कारखाना नहीं लगाया, लेकिन उनकी पहले की खदान है क्या उन्हें भी इस संशोधन का लाभ मिलेगा यदि हां तो मुझे लगता है कि कुछ अतिरिक्त रायल्टी उन्हें देनी चाहिए, ताकि सरकार के राजस्व में कोई कमी न आने पाये, मैं समझता हूं कि इस बात का भी इसमें प्रावधान होना चाहिए और जो छोटी-छोटी खदानें हैं, जो राज्यों के हिस्से में हैं, जो गौण खनिज हैं, जिससे नये इम्पलायमैन्ट जेनरेट होते हैं, बड़े-बड़े लोगों को निश्चित तौर पर कहीं न कहीं बैंकों के माध्यम से वित्तीय मदद मिल जाती है। लेकिन जो छोटे उद्यमी लोग हैं, खास तौर पर जो पढ़े-लिखे नौजवान हैं और कौशल विकास के माध्यम से चाहते हैं कि हम ऐसे मिनरल के माध्यम से कोई लघु उद्योग लगाने का काम करें तो ऐसे लोगों को भी कहीं न कहीं सहूलियत मिले।

इसी के साथ-साथ खदानों में जो सबसे ज्यादा दिक्कत हो रही है, वह पर्यावरण की अनुमति की है। मैं देख रहा हूं कि वहां से जंगल बहुत दूर हैं, पेड़ कहीं नहीं हैं, इसके बाद भी उन्हें अनुमति नहीं मिल पा रही है। एनजीटी एक नई समस्या है। एनजीटी जहां देखिये, कोई न कोई आपत्ति लगा देते हैं। मुझे लगता है कि कुछ ऐसे प्रावधान होने चाहिए जिससे लोगों को बार-बार आफिसों के चक्कर न लगाने पड़ें।

मिनरल्स का जो व्यापार है, वह और तेजी से बढ़े। हमारे देश में अद्भुत खनिज पदार्थ हैं, लेकिन उनका हम सही दोहन नहीं कर पा रहे हैं। आज यही कारण है कि कहीं न कहीं हमारी वित्तीय स्थिति में कमी आई है। अगर हम मिनरल्स का पूरी तरह दोहन कर सकें और उसको हम ज्यादा से ज्यादा लोगों को रोज़गार के दृष्टिकोण को ध्यान में रख कर उनको देने का काम करें तो निश्चित तौर पर हमारी आय बढ़ेगी, नए रोज़गार पैदा होंगे और मेक इन इंडिया का सरकार का सपना पूरा होगा। मैं इस विधेयक का पूरी तरह से समर्थन करता हूँ।

श्री हरिओम सिंह राठौड़ (राजसमन्द) : सभापति महोदय, मैं इस बिल के समर्थन में खड़ा हुआ हूँ। मैं माननीय मंत्री महोदय का आभार भी व्यक्त करना चाहूंगा कि इस बिल के माध्यम से खनिज क्षेत्र में अब से पहले जो कमियां महसूस की जा रही थीं, उनको दूर करने का प्रयास माननीय मंत्री जी ने किया है। खान और खनिज (विकास और विनियम) अधिनियम, 1957 में समय-समय पर कई बार इस अधिनियम में संशोधन किए गए हैं। लेकिन पिछले वर्ष इसी सरकार के माध्यम से संशोधन प्रस्तुत किया गया था, उसी के आधार पर यह संशोधन आज प्रस्तावित है। पिछले संशोधन में उन प्रमुख बातों को अगर हम मद्देनज़र रखें तो ध्यान में आएगा कि विवेकाधिकार का उन्मूलन करना उसका एक उद्देश्य था, खनिज संसाधनों के आवंटन में पारदर्शिता बढ़ाना उनका एक और उद्देश्य था। प्रक्रियाओं का सरलीकरण करना एक उद्देश्य था, प्रशासन में विलंब का उन्मूलन, जिससे देश में खनिज संसाधनों को शीघ्र और अधिकतम विकास का समर्थन बनाना एक उद्देश्य था। देश में सरकार के लिए संसाधनों के मूल्य का बढ़ा हुआ भाग प्राप्त करना एक उद्देश्य था और निजी विनिधान एवं नवीनतम प्रौद्योगिकी को आकर्षित करना एक उद्देश्य था। इन उद्देश्यों में वर्तमान का जो संशोधन प्रस्तावित है, वह दो बिंदुओं को छूता प्रतीत होता है। प्रक्रियाओं के सरलीकरण का इसका एक मुख्य उद्देश्य है कि जो खानें ऑक्शन के माध्यम से आवंटित नहीं की गई थीं, पूर्व के प्रावधान में इनको हस्तानांतरित करने का अधिकार नहीं था। लेकिन आज इस संशोधन के माध्यम से सरकार ने यह प्रावधान रखा है कि कैप्टिव माइनिंग और ऑक्शन के माध्यम के अलावा जो

माइंस अलॉट हुई हैं, उनको भी अब इस संशोधन के माध्यम से हस्तांतरित करने का अधिकार मिल जाएगा। यह अधिकार मिलना इसलिए आवश्यक है कि कैप्टिव माइनिंग अपने आप में यह प्रदर्शित करता है कि हमारे माननीय प्रधान मंत्री महोदय का जो "मेक इन इंडिया " का सपना है, उसको अगर हम साकार करने में शीघ्रता प्राप्त करना चाहते हैं, तो हमें इस तरह के माइनिंग एक्ट्स को, जो हमारी यहां की इंडस्ट्रीज़ का रॉ मटीरियल है, उनके ट्रांस्फर में हिंड्रेंसिस हैं, उनको दूर करना पड़ेगा।

मैं आदरणीय मंत्री महोदय का आभार व्यक्त करूंगा कि माननीय प्रधान मंत्री जी के इस सपने को साकार करने में इस नियम में परिवर्तन कर के उन्होंने एक बहुत महत्वपूर्ण कदम उठाया है। अभी मेरे माननीय सदस्य यहां बता रहे थे कि लोहे कि जो प्रोसेसिंग है, उसके लिए रॉ मटिरियल हमारे यहां से जा कर चाइना में जाता है और प्रोसेस्ड हो कर वापस हमारे यहां आ कर बिकता है। वह "मेक इन इंडिया " के कॉन्सेप्ट को अवरूद्ध करता है। इस प्रावधान के माध्यम से जो कैप्टिव माइनिंग और उसके ऊपर आधारित इंडस्ट्रीज़ हैं, जब उनको रॉ मटीरियल की बाध्यता हो जाएगी और रॉ मटीरियल के माध्यम से वे अपने प्रोडक्ट को यहां बना पाएंगे, तो ऐसी परिस्थिति में जो "मेक इन इंडिया " का कॉन्सेप्ट है, उसको हम सफलता से आगे बढ़ा पाएंगे। इसके साथ ही साथ निजी क्षेत्र का, जो एफडीआई का और अन्य पूँजी का हम आकर्षण पैदा करना चाह रहे हैं, उसको भी इसमें सहूलियत मिलेगी और निजी विनिधान और नवीनतम प्रौद्योगिकी को आकृष्ट करने का एक यह बहुत बड़ा आधार बनेगा, इसलिए मैं मंत्री महोदय का आभार व्यक्त करना चाहता हूँ।

महोदय, यह जो प्रावधान रखा है, इसमें सरकार का दूसरा कान्सेप्ट यह है कि हम अपने कामों का सरलीकरण करें, उसकी ओर भी यह एक बहुत महत्वपूर्ण कदम है। सरकार द्वारा कठिनाई को दूर करने के लिए नई कार्रवाई के रूप में इसको देखा जाना चाहिए। कैप्टिव खानें यूज़र्स परियोजनाओं से सम्बद्ध हैं, जिनके लिए अधिक निवेश की आवश्यकता है और परियोजनाएं रोजगार के अवसर प्रदान करती हैं। हम मूकदर्शक नहीं रह सकते और प्रक्रियात्मक स्पष्टता के अभाव में उद्योग को पीड़ित भी नहीं रहने दे सकते। इसलिए इन कदमों के आधार पर हमने यूज़र्स परियोजनाओं को प्रोत्साहित करने का एक बहुत ही महत्वपूर्ण कदम उठाया है। इस निर्णय पर पहुँचने से पूर्व, जैसा कि मेरे पूर्व वक्ताओं ने बताया है, बहुत सारी फाइनेन्शियल इंस्टीट्यूशंस और बहुत सारे औद्योगिक क्षेत्र में काम करने वाले लोगों का यह प्रस्ताव था कि यह जो हिन्ड्रेंस है, इसे दूर किया जाना चाहिए। सरकार ने सारी परिस्थितियों का अध्ययन कर किस तरह हम इस सुविधा को सरलता से उपलब्ध करा सकें, इस बात को मद्देनजर रखकर यह प्रावधान रखा है। इसलिए मेरा मानना है कि यह भी हमारे फाइनेन्शियल इंस्टीट्यूशंस के हितों की रक्षा करेगा और साथ ही साथ जो निवेश करने वाले लोग हैं, उनको भी आकर्षित करेगा। यहाँ मुझसे पूर्व वक्ताओं ने कुछ इस तरह के विषय उठाए, जिसमें कहा कि सरकार ने कॉरपोरेट हाउसेज और बैंक्स की फैसेलिटीज को देखते हुए इस नियम का प्रावधान रखा है। इसमें कहीं पर भी मजदूरी करने वाले और गरीब तबके के लोगों का ध्यान नहीं रखा गया है। मैं आपके माध्यम से उन सांसदों तक यह बात पहुँचाना चाहूँगा कि यह जो अधिनियम में संशोधन है, इस संशोधन से कहीं पर भी उस गरीब तबके को या मजदूर वर्ग को हानि का कोई अवसर प्राप्त नहीं हो पा रहा है। कोई उनको ऐसी नुकसान वाली स्थिति नहीं है कि हमारे वर्तमान के जो नियम हैं, उनको फैसिलिटेट करने के लिए इस तरह का प्रावधान रखा है। कहीं पर भी उनके हितों के ऊपर कुठाराघात नहीं है। इसलिए उसको उस दृष्टि से देखना मात्र यहाँ किसी न किसी कारण से प्रस्तावित प्रावधान का विरोध करने से ज्यादा मुझे उसमें और कुछ नजर नहीं आ रहा है। यह वाणिज्यिक निर्णय कम्पनी की परिस्थितियों के समग्र मतों पर आधारित होता है और बैंक जो कि हमारे कस्टोडियन्स हैं, हमारी पब्लिक मनी के, उन कस्टोडियन्स के हितों की भी हम इसके माध्यम से रक्षा कर रहे हैं। बैंक्स के अलावा जब कोई सिक यूनिट हो जाती है और दूसरे कोई उद्योगपति उन यूनिट्स को टेकओवर करना चाहते हैं, अगर ये ट्रांसफर नहीं हो सकतीं तो वे लोग इसको अपने स्तर पर ट्रांसफर करने में हिचकिचाएंगे और वह सिक यूनिट सिक यूनिट ही रह जाएगी। इसलिए इस संशोधन के माध्यम से हमने सिक यूनिट्स को प्रोत्साहित करके नए उद्यमियों तक उसके लाभ को पहुँचाने और नए उद्यमियों के विचार के अनुरूप, उनके सोर्सेज के अनुरूप इन चीजों में प्रोत्साहित करकर इन इंडस्ट्रीज को पुनःजागृत करने का इसमें यह एक प्रावधान है। निश्चित रूप से ये सारे विषय आने वाले समय में भारत, जो खनिज दृष्टि से एक बहुत समृद्धशाली राष्ट्र है, इसके भविष्य को आर्थिक दृष्टि से दुनिया के सामने हम मजबूती से खड़ा कर सकें और आगे बढ़ सकें। इसी के साथ मैं इस बिल के लिए अपना समर्थन प्रस्तुत करता हूँ। धन्यवाद।

SHRI P.P. CHAUDHARY (PALI): Mr. Chairman, Sir, I thank you for affording me an opportunity to participate in the reform process in the mining sector through the Mines and Minerals (Development and Regulation) Amendment Bill, 2016.

Sir, the Mining sector, for the first time, has seen the light of reforms under the able guidance of our hon. Prime Minister, Shri Narendra Modi *ji*. I am saying this because earlier the grant of mining lease was based completely on discretion. Earlier, Section 11 was there where it was on first-come-first-served basis and this is the reason that large number of litigations were pending before the Supreme Court and the Supreme Court quashed such type of mining leases granted on the basis of first-come-first-served.

After the decision of the Supreme Court, necessary amendments were carried out in the Mines and Minerals (Development and Regulation) Act and the Bill was introduced in 2015. The necessary provision was made by replacing Section 11 with a new Section 11, which was introduced, whereby the mineral concession was required to be granted only through auction. Therefore, since 1957 till 2015, the mineral concession and mining leases were granted only on the basis of discretion, which was discontinued for the first time in 2015.

19.26 hours (Hon. Speaker *in the Chair*)

This discretion, which was there earlier, was taken away and more transparency was created for grant of mining lease and the procedure was also simplified so that there was no delay in allotment of mining lease. It also enhanced the revenue of the State exchequer.

Now, in the present Bill, Section 12A is regarding transfer of mineral concession. Earlier, the transfer of mineral concession was available only through auction, but the captive mining leases were not taken into consideration, which was in the interest of development of the mining sector. Therefore, the present Bill is only with respect to including those mining leases where the captive mining are used for captive purposes.

I would also like to ask a clarificatory question to the hon. Minister. This Bill covers only those mining leases, which are for captive purposes, but the prospecting licensing-cum-mining leases are not made part of this Bill. It may be clarified whether this issue is also required to be taken into consideration or not. Thank you very much for affording me an opportunity to participate in this discussion.

CLAUSE 7

2. That at page 4, ***for*** lines 17 to 19, the following be ***substituted***, namely:-

"Provided that if an Aadhaar number is not assigned to or if a n individual chooses not to opt for enrolment, the individual shall be offered alternate and viable means of identification for delivery of the subsidy, benefit or service".

-

CLAUSE 33

-

3. That at page 12, line 1, ***for*** the words "national security", the words "public emergency or in the interest of public safety" be ***substituted***.

-

CLAUSE 33

-

4. That at page 12, line 5 ***after*** the words "Oversight Committee consisting of", the words "the Central Vigilance Commissioner or the Comptroller and Auditor-General and" be ***inserted***.

-

CLAUSE 57

-

5. That at page 17, clause 57 be ***deleted***.'

Madam Speaker, I lay on the Table the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Bill, 2016 , returned with amendments recommended by Rajya Sabha.

HON. SPEAKER: Now, the hon. Minister.

...(*Interruptions*)

HON. SPEAKER: We will pass this Bill first.

...(*Interruptions*)

SHRI TATHAGATA SATPATHY (DHENKANAL): What is the big hurry in passing it today?

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Hurry is because curry time is over.

खान मंत्री तथा इस्पात मंत्री (श्री नरेन्द्र सिंह तोमर): माननीय अध्यक्ष महोदया, मुझे बहुत प्रसन्नता है कि एम.एम.डी.आर. अमैंडमैंट बिल पर काफी संख्या में, लगभग 10 माननीय सदस्यों ने अपने विचार व्यक्त किए। मैं आभार व्यक्त करना चाहूँगा कि सभी माननीय सदस्यों ने अपनी बात तो रखी, लेकिन बात रखते समय अमैंडमैंट का समर्थन किया। इसके लिए मैं पुनः सभी का हृदय से आभार प्रकट करना चाहता हूँ।

अध्यक्ष महोदया, वर्ष 2015 में भी हम लोग अमेंडमेंट लेकर आए थे और उस समय सभी सदस्यों ने उस बिल का भी समर्थन किया था। उस समय सरकार के सामने मुख्य बात पारदर्शिता की थी। मुझे यह कहते हुए प्रसन्नता है कि अभी साल भर के भीतर पूरे देश में नए कानून के अंतर्गत 43 माइंस का ऑक्शन नोटिस जारी किया। उनमें मात्र 6 माइंस अभी ऑक्शन हुई हैं तीन राज्यों में, जिनमें राज्यों को 18,146 करोड़ रूपए राजस्व प्राप्त हुआ है। ...(व्यवधान) खनन का कारोबार निश्चित रूप से बढ़ा है और हर मिनरल का प्रोडक्शन दिनों-दिन बढ़ रहा है। अभी हम चाहते नहीं थे कि एकदम अमेंडमेंट के लिए आएं, लेकिन निश्चित रूप से कुछ परेशानी सामने आई और जो औद्योगिक संगठन थे, उन्होंने अपनी बात सामने रखी। स्टेट बैंक ऑफ इंडिया के चेयरमैन ने अपनी बात सामने रखी और मंत्रालय ने उन सब तथ्यों का परीक्षण कराया और उसके बाद मंत्रालय को यह लगा कि कैप्टिव माइंस जो हैं उनमें हस्तांतरण की अनुमति प्रदान करनी चाहिए। कैप्टिव माइंस में हस्तांतरण इसलिए आवश्यक है कि एक कारखाना है, वह बीमार अवस्था में है, उस पर बैंक का भी पैसा है, अगर वह बंद होगा तो लोग जो काम में लगे हैं, वे बेरोजगार हो जाएंगे। अर्थव्यवस्था में जो उसका योगदान है, उस योगदान से हम वंचित हो जाएंगे और खनन की प्रक्रिया उस क्षेत्र में अवरूद्ध हो जाएगी। इसलिए व्यापार में सरलता हो, रोजगार निरंतर बढ़ता रहे, इसलिए यह उचित लगा कि कैप्टिव माइंस को हस्तांतरण की सुविधा दी जानी चाहिए, इसलिए हम लोग यह अमेंडमेंट लेकर आए हैं।

हमारे अनेक मित्रों ने कुछ विषय उद्धृत किए हैं, जैसे भर्तृहरि महताब जी कह रहे थे कि राज्यों से इस मामले में बात होनी चाहिए, डां संपत जी ने भी अपनी बात में कहा। मैं उनको यह बताना चाहता हूं कि यह हस्तांतरण होगा, तो राज्य ही इस हस्तांतरण को करेंगे। यह केन्द्र करने वाला नहीं है। पिछली बार जब हम लोगों ने एक्ट अमेंड किया था, उस समय 12, ए में यह बंदिश लगा दी थी कि वही माइंस हस्तांतरित हो सकेंगी जो माइंस ऑक्शन द्वारा जाएंगी। इसके कारण ऑक्शन द्वारा जो माइंस जाएंगी, वही हस्तांतरित होंगी, तो कोई भी माइंस नहीं हो सकती थी। इसलिए इसके माध्यम से हम इसे खोल रहे हैं। इसे राज्य ही करेंगे और इससे जो राजस्व आएगा, वह राजस्व भी राज्यों के खाते में ही जाएगा। केन्द्र सिर्फ यह सुविधा प्रदान कर रहा है, कैप्टिव माइंस को इसलिए सुविधा दे रहे हैं कि कारखाना बंद न हो, बेरोजगारी न बढ़े।

दूसरा, हमारे कुछ मित्रों ने पुनर्वास की और उस क्षेत्र में रहने वाले जनजातीय बंधुओं की भी चिंता की है। मैं आपको बताना चाहता हूं कि एमएमडीआर एक्ट जब हम लोगों ने वर्ष 2015 में संशोधित किया तो पहली बार इस बात की चिंता मोदी जी के नेतृत्व में की गई कि जिस क्षेत्र में जंगल है, वहीं खनिज है। जहां जंगल है, खनिज है, वहीं हमारी जनजाति का भाई, अनुसूचित जाति का भाई निवास करता है। जब खनन होता है तो व्यक्ति भी प्रभावित होता है, क्षेत्र भी प्रभावित होता है। इसके लिए कोई भी ऐसी राशि नहीं थी, जो उसके कल्याण और विकास पर खर्च की जाए। इसलिए एक्ट में डिस्ट्रिक्ट मिनरल फाउंडेशन का प्रावधान किया गया। प्रधानमंत्री खनिज क्षेत्र योजना घोषित की गई। मुझे यह कहते हुए प्रसन्नता है कि डीएमएफ का गठन कर्नाटक, ओडिशा, छत्तीसगढ़ सहित अनेक राज्यों में हो चुका है और वर्ष भर में लगभग 6 हजार करोड़ रूपया माइनिंग क्षेत्र के जिलों में आएगा। ये 6 हजार करोड़ रूपए किसी और पर खर्च नहीं होंगे, यह सिर्फ उस क्षेत्र के विकास पर खर्च होगा या उस व्यक्ति के विकास और कल्याण पर खर्च होगा, जो माइनिंग से प्रभावित हो रहा है।

एनएमईटी की भी चर्चा यहां पर आई है, मैं आप सब लोगों को बताना चाहता हूं कि एनएमईटी का गठन हो गया है। उसकी राशि आना प्रारम्भ हो गई है। उसकी दो-तीन बैठकें हो चुकी हैं। एक्सप्लोरेशन की दृष्टि से माइनिंग डिपार्टमेंट निश्चित रूप से आगे बढ़ने की लगातार कोशिश में लगा हुआ है। क्षेत्र सीमा बढ़ाने की बात भी यहां पर आई थी, तो मैं यह जानकारी आपको देना चाहता हूं कि कुछ मिनरल्स और कुछ क्षेत्र ऐसे हैं, जिनमें क्षेत्रफल बढ़ाने की आवश्यकता महसूस की जाती है।

पहले सामान्यतः यह होता था कि जब फाइल किसी भी राज्य में आती थी तो हर राज्य को, हर फाइल को प्रकरण और क्षेत्रफल को बढ़ाने के लिए केन्द्र को भेजनी पड़ती थी। अब हमने यह तय कर दिया है कि राज्य यह तय कर ले कि उसको लाइमस्टोन के लिए इतने क्षेत्रफल की आवश्यकता है और वह एक पत्र केन्द्र को भेज दे, हम यहां से उसको अनुमति दे देंगे, 10 किलोमीटर की बजाय 50 किलोमीटर की आवश्यकता ओडिसा को है, एक बार वह ऑर्डर हो जायेगा तो फिर दोबारा यहां पर आने की आवश्यकता नहीं है, राज्य को ही क्षेत्रफल बढ़ाने का अधिकार है। इस प्रकार से इस एक्ट में और माननीय प्रधानमंत्री जी की मंशा के अनुसार लगातार राज्यों का रेवेन्यू बढ़ाने की दृष्टि से, राज्यों में पारदर्शिता बढ़ाने की दृष्टि से, राज्यों की खनिज वैल्यू बढ़ाने की दृष्टि से और उस क्षेत्र में जनजाति बंधुओं की सेवा और विकास की दृष्टि से जो प्रावधान किये गये, उनका ठीक प्रकार से अमल करने का प्रयास शत-प्रतिशत ढंग से सरकार द्वारा किया जा रहा है, मुझे इस बात की भी प्रसन्नता है कि हमारे राज्य सरकारें भी लगातार इस दिशा में रुचि ले रही हैं।

मुझे यह कहते हुए प्रसन्नता है कि 43 माइन्स का ऑक्शन नोटिस जारी हो गया है। दूसरे चरण में 42 माइन्स का भी ऑक्शन नोटिस जारी करने वाले हैं, ऐसे लगभग 100 माइन्स ऑक्शन पर आ जायेंगी। मैं समझता हूं कि यह सब जो संभव हो सका है, वह आप सभी के सहयोग के कारण ही संभव हो सका है। आज भी इस अमेंडमेंट पर आप सब के बहुत ही बहुमूल्य आये हैं, उनके अतिरिक्त भी कुछ सुझाव आये हैं, हम लोग उन पर भी निश्चित रूप से विचार करेंगे। मैं इन्हीं शब्दों के साथ माननीय अध्यक्ष महोदया से अनुरोध करना चाहूंगा कि संशोधन विधेयक पर विचार किया जाये।

HON. SPEAKER: The question is:

"That the Bill further to amend the Mines and Minerals (Development and Regulation) Act, 1957, be taken into consideration."

The motion was adopted.

HON. SPEAKER: The House will now take up clause by clause consideration of the Bill. Shri N.K. Premachandran has given notice of amendment to Clause 2 and Clause 3. As Shri Premachandran is not present, I shall put all clauses together to the vote.

The question is:

"That clauses 2 to 4 stand part of the Bill."

The motion was adopted.

Clause 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

श्री नरेन्द्र सिंह तोमर: मैं प्रस्ताव करता हूं :

"कि विधेयक को पारित किया जाये।"

HON. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.